

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

STARRED QUESTION NO:24

ANSWERED ON:16.11.2007

KARTIKA SAKA COMMITTEE TO CHECK THE INCREASE OF LITIGATIONS

Renge Patil Shri Tukaram Ganpatrao

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has constituted any committee to suggest the ways to check the increasing number of litigations in the corporate sector;
- (b) if so, the details thereof;
- (c) whether any time frame has been fixed for submitting the report by the said committee;
- (d) if so, the details thereof; and
- (e) if not, the reaction of the Government thereto?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA)

(a) to (e): A statement is laid on the Table of the Lok Sabha

Statement referred to in Answer to parts (a) to (e) of Lok Sabha Starred Question No. 24 for answer on 16.11.2007

The Government had, by orders issued on 4th May, 2005, constituted an Expert Group under the Chairmanship of Shri O.P.Vaish, Senior Advocate of the Supreme Court to make recommendations on streamlining prosecution mechanism under the Companies Act, 1956. The Group submitted its report on 19th October, 2005.

The Government has since examined the Report and issued instructions to the Registrars of Companies for close monitoring and follow up of prosecution of such cases in the Courts. The Registrars of Companies were also advised to take action under the Companies Act, 1956, for striking off the names of such of the companies in question as were found to be defunct, from the Register of Companies.